CENTRAL ADMINISTRATIVE TRIBUNAL MADRAS BENCH

OA No.1096/2013
&
M.A.310/00817/2015
in
OA No.1096/2013

Dated Thursday the 29th day of October Two Thousand Fifteen

PRESENT

HON'BLE MR. JUSTICE B. SESHASAYANA REDDY, Member (J) & HON'BLE DR. P. PRABAKARAN, Member(A)

K. Shantha, D/o. R. Kamatchi, No.68/14, Chokkanathapuram, Madurai- 625 014.

... Applicant

By Advocate: M/s. K.H. Ravi Kumar

Vs.

- Union of India
 Rep. by the Post Master General,
 Southern Region,
 Madurai- 625 002;
- Union of India
 Rep. by the Sr. Suptd. Of Post Offices,
 Madurai Division,
 Madurai 625 002.

... Respondents

By Advocate: Mr. M. Kishore Kumar

ORDER

(Pronounced by Hon'ble Mr. Justice B. Seshasayana Reddy, Member(J))

This O.A. is filed by the applicant seeking the following reliefs:-

"It is therefore prayed that this Hon'ble Tribunal may be pleased to permit the applicant to retire from her service without reference to the verification of her community status and render justice."

- 2. An interim order came to be passed on 14.08.2013 restraining the respondents from initiating any further proceedings with regard to the community status of the applicant till the next date of hearing.
- 3. As on this day, the factual situation is that the applicant retired from service on 31.08.2013. Virtually the application has become infructuous in view of her retirement from service. Therefore this O.A.is dsmissed as infructuous and consequently the interim stay granted on 14.08.2013 stands vacated. If the applicant has any grievance with regard to settlement of her terminal benefits, she is at liberty to approach the respondents by making representation. Subject to the above observations, the O.A. is dismissed as infructuous. Consequently the M.A. No. 817/2015 filed by the respondents for vacating the stay stands allowed. There shall be no order as to costs.